

BY CIRCULATION

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

REVIEW APPLICATION NUMBER 101 OF 2004

IN  
ORIGINAL APPLICATION NO.976/2002

ALLAHABAD, THIS THE 3<sup>rd</sup> DAY OF DECEMBER, 2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Union of India and Ors. ....Applicant/respondents  
(By Advocate : Shri P. Mathur)

V E R S U S

Smt. Kalawati Devi ...Respondent/Applicant  
(By Advocate : Shri I.M. Kushwaha)

O R D E R

This Review Application has been filed against the order dated 21.09.2004. Order dated 21.09.2004 is a reasoned and detailed order and the points which have been taken by the respondents in their review application have already been dealt with in paragraph-9 of the judgment dated 21.09.2004. No new point has been raised by the Review applicants/respondents nor they have been able to show us any error apparent on the face of record. I had read the whole Review Application but find that respondents have nowhere stated that the letter dated 20.02.2003 was ever communicated to the applicant of O.A., therefore, it was keeping in view ~~of~~ the relevant facts that a conscious order was passed by the Tribunal. The scope of review application is very limited and it ~~can~~ <sup>can</sup> not be filed to re-argue the matter. I, therefore, find no merit in the O.A. the same is, therefore, rejected in circulation.

  
Member (J)